

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. II

Service Tax Appeal No. 50769 of 2015

(Arising out of Order-in-Original No. 14/Commr/ST/IND/2014 dated 16.12.2014 passed by the Commissioner, Customs, Central Excise & Service Tax, Indore, Madhya Pradesh)

**M/s Turning Point Estates Private Limited
(Formally known as Chandigarh Treasure
Island Private Limited)**

Appellant

6th Floor, Treasure Island
11, South Tukoganj
Indore-452001 (M.P.)

Versus

**Commissioner of Customs, Central Excise &
Service Tax, Indore**

Respondent

Manik Bagh Palace,
Indore (M.P.)

Appearance:

Shri Sumit Nema, Sr. Advocate
Shri Harsh Prashar, Advocate
Shri Aman Pandey, Advocate

- for the appellant

Shri Amresh Jain, DR

- for the respondent

Date of Hearing: 18.01.2019

Date of Decision: 26.06.2019

CORAM: HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. BIJAY KUMAR, MEMBER (TECHNICAL)

ORDER

Per **Bijay Kumar :**

The Appeal is allowed and the impugned order is set aside.
For order, see order of date passed in Service Tax Appeal No.
50615 of 2015.

(Anil Choudhary)
Member (Judicial)

(Bijay Kumar)
Member (Technical)

RM